

[Dr. G.S. Dhillon]

thing like that, the Punjab situation is restored back to normalcy and the farmers and distressed people are helped.

With regard to relief and rehabilitation to the flood affected people, I should go on record that Punjab Government's work is quite appreciable. We have not received even a single complaint of leakage or corruption in that. The assessment, the scrutiny and everything of the damage to property is being done by collecting the entire village people. In their presence only, everything is being done. So far, we have not received any complaint.

But with regard to complaint of corruption against the police officers which mentioned, the Punjab Government have set up a Committee to screen the record of the officers. But apart from that, I would very much wish to say that you kindly furnish the information in confidence about the particulars of the officers and everything. I assure that we will certainly investigate the matter and see that if there is any currency of truth in that, then we will take action.

There was a suggestion about taking the Opposition into confidence or a political solution. These two phrases have become quite in vogue today. Everybody says — for every small or major issue a political solution or something like that. The most appropriate thing for all political parties is to cooperate with the Government in tackling the Punjab problem. We would be the most happy people, if we had not to come before the Parliament for getting the sanction of the Punjab Budget. It would be an ideal day when Punjab have got their own Government for sanctioning their own Budgets and doing their own job. The House and the entire nation is aware that presently it is very difficult. But still the situation is improving. The local autonomous bodies' elections the Punjab Government is trying to organise. They have already organised some elections. Electoral rolls have been finalised.

District and Tehsil Panchayat elections would be held on schedule. Then the people would be in a position to give the aspirations a little tangible shape.

With these few words — I hope I have satisfied all the Members — I once again assure you that if any point has remained unattended, I would certainly go through the script of the speeches of the hon. Members and try to see that they are attended to by various Ministries and concerned officers in a positive manner.

MR. DEPUTY SPEAKER: I shall now put the Supplementary Demands for Grants (Punjab) 1988-89 to vote.

The question is:

"That the Supplementary sums not exceeding the amount on Revenue Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges that will come in course of payment during the financial year ending the 31st day of March, 1989 in respect of heads of demands entered in the second column thereof against Demand Nos. 17 and 22."

The Motion was adopted.

17.39 hrs.

PUNJAB APPROPRIATION (NO. 3)
BILL*, 1988-89

[*English*]

MR. DEPUTY SPEAKER: We will now take up the Appropriation Bill.

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out

of the Consolidated Fund of the State of Punjab for the services of the financial year 1988-89.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1988—89."

The Motion was adopted

SHRI B.K. GADHVI: I introduce** the Bill.

SHRI B.K. GADHVI: I beg to move†:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1988-89, be taken into consideration."

MR. DEPUTY SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1988-89, be taken into consideration."

The Motion was adopted.

MR. DEPUTY SPEAKER: Now, the House will take up clause-by-clause consideration of the Bill. The question is:

"That Clauses 2, 3 and the Schedule stand part of the Bill."

The Motion was adopted

Clauses 2,3 and the Schedule were added to the Bill.

MR. DEPUTY SPEAKER: The question is:

"That clause 1, the Enacting Formula and the title stand part of the Bill":

The Motion was adopted.

Clause, 1, the Enacting Formula and the Title were added to the Bill.

SHRI B.K. GADHVI: I beg to move:

" That the Bill be passed"

MR. DEPUTY SPEAKER: The question is:

"That the Bill be passed "

The Motion was adopted.

17.41 hrs.

HALF-AN-HOUR DISCUSSION

Ban On Communal Organisations

[English]

MR. DEPUTY SPEAKER: The House now will take up the Half-an-hour discussion.

[Translation]

DR. G S. RAJHANS (Jhanjharpur): Mr. Deputy Speaker, Sir, when this question was asked on 28th November, the whole House agreed that they should have detailed information. This is why, I have raised this half-an-hour discussion.

I would like to submit that some weeks ago, I visited Turkey and when I saw the

**Introduced with the recommendation of the President.

†Moved with the recommendation of the President.